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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.2344/2004
M.A. NO.1972/2004

This the 18th day of January, 2006

HON'BLE SHRI JUSTICE B. PANIGRAHI, CHAIRMAN
HON'BLE SHRI N. D. DAYAL, MEMBER (A)

Om Wati (Water-woman),
Appointed on 14-3-92
Presently posted in:
Zeenat Mahal S.K.V.,
Jafrabad, Delhi-53.

... Applicant

(By Shri Anil Singal, Advocate)

versus

1. Lt. Governor of Delhi,
Raj Niwas, Delhi.
2. Government of NCT of Delhi
through its Chief Secretary,
Delhi Secretariat, I.P.Estate,
New Delhi.
3. Principal Secretary,
Ministry of Education,
Delhi Secretariat,
I.P.Estate, New Delhi.
4. Secretary,
Ministry of Finance,
Delhi Secretariat,
I.P.Estate, New Delhi.
5. Director of Education,
Directorate of Education,
Delhi Secretariat,
I.P.Estate, New Delhi.
6. Deputy Director of Education,
Directorate of Education,
Distt. East Zone-5,
Yamuna Vihar, Delhi-53.
7. Principal,
Zeenat Mahal S.K.V.,
Jafrabad, Delhi-53.

... Respondents

(By Ms. Simran for Mrs. Avnish Ahlawat, Advocate)

ORDER (ORAL)

Hon'ble Shri Justice B. Panigrahi, Chairman:

Shri Anil Singal has submitted that his client, Om Wati, has died since three months. Accordingly, the application abates. However, it does not prevent him from filing a fresh case on subsequent cause of action, if any.



(N. D. Dayal)

Member (A)



(B. Panigrahi)

Chairman

/vks/